

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 361 OF 2011

Wednesday, this the 20th day of April, 2011

CORAM:

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

S.H.Mohammed Sahfim,
S/o Irshad,
Village Extension Officer,
Kadamat Island,
Union Territory of Lakshadweep
PIN- 682 556. - Applicant

(By Advocate Mr. M.V. Thamban)

Versus

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti, PIN-682 555.
2. The Director (Services),
Union Territory of Lakshadweep,
Kavaratti, PIN-682 555.
3. Sub divisional Officer,
Union Territory of Lakshadweep,
Kadamat, PIN-682 555.

(By Advocate Mr. S. Radhakrishnan)

The application having been heard on 20.04.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

The applicant is aggrieved by the Annexure A-2 transfer order dated 15.04.2011 posting him from the Office of the B.D.O to D.C., Minicoy as

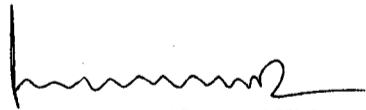
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Extension Officer (General). His submission is that there are only five posts of Extension Officers and all the incumbents are posted in their respective native islands.

2 Shri S. Radhakrishnan, counsel for the respondents submitted that from the O.A itself, it is evident that the applicant has been serving in the Kadamat Island for the last over six years and he has now been transferred on his promotion and, therefore, there is no illegality in the order. He further submitted that the applicant has approached this Tribunal with the present O.A without exhausting the departmental remedies available to him.

3. In my considered view, this O.A is premature as the applicant has not made any representation to the respondents against aforesaid impugned transfer order. I, therefore, dispose of this O.A with the liberty to the applicant to make a representation to the competent authority seeking cancellation of his transfer order. If such a representation is received within a week's time, the said authority shall consider the same and a decision shall be taken in the matter as early as possible but in any case before 10.05.2011. Till such time, the interim order shall be stayed.

4 There shall be no order as to costs.



GEORGE PARACKEN
JUDICIAL MEMBER

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